

BEFORE THE NATIONAL GREEN TRIBUNAL:

PRINCIPAL BENCH: NEW DELHI.

ORIGINAL APPLICATION NO. 79 OF 2022

IN THE MATTER OF:

RADHEY SHYAM & OTHERS

...APPLICANTS

VERSUS

STATE OF HARYANA & OTHERS

.....RESPONDENTS

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OMAXE LIMITED

RESPONDENT NO.5/ OMAXE LIMITED

Auth. Signatory

TARUN SHARMA,

ADVOCATE FOR THE RESPONDENT NO.5/ OMAXE LIMITED,

ENROLMENT NO. D/124/95,

340, BLOCK-I, LAWYERS CHAMBERS,

DELHI HIGH COURT,

NEW DELHI 110 003.

MOBILE NO. 98 110 27856

E.: tarunsharmalawoffice@yahoo.co.inNEW DELHI,
22.12.2022.

BEFORE THE NATIONAL GREEN TRIBUNAL:
PRINCIPAL BENCH: NEW DELHI.

ORIGINAL APPLICATION NO. 79 OF 2022

IN THE MATTER OF:

RADHEY SHYAM & OTHERS

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REPLY ON BEHALF OF THE RESPONDENT NO.5/ OMAXE
LIMITED IN COMPLIANCE OF THE ORDER PASSED BY THIS
HON'BLE TRIBUNAL ON 24.11.2022.

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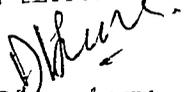
MOST RESPECTFULLY SHEWETH:

1. The Applicants in the above-mentioned Original Application are the bonafide residents of the Township Project of "Omaxe City" situated at Palwal, Haryana, who have approached this Hon'ble Tribunal in terms of a Complaint sent by Post with an alleged grievance relating to the Sewage Disposal.

2. The Respondent No.5, Omaxe Limited, is the proponent of the Township Project namely "Omaxe City" situated at Palwal, Haryana.

3. This Hon'ble Tribunal vide an Order passed on 03.02.2022 for the reason to ascertain the Factual Position in the Matter has been pleased to constitute a Joint Committee of the Central Pollution Control Board, State Pollution Control Board, Haryana Urban Development Authority, State Environment Impact Assessment Authority and District Magistrate: Palwal: Haryana.

OMAXE LIMITED


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4. The Respondent No.5, Omaxe Limited, is submitting the present Response/ Reply in compliance of the Order passed by this Hon'ble Tribunal on 24.11.2022.

5. It is most respectfully submitted herein that the Respondent No.5, Omaxe Limited, being the Person In-charge & Responsible for the complete control of the aforesaid Township Project of "Omaxe City" is always ready & willing to render full support along with all the Technical Co-operation for the purpose of achieving the Objectives mentioned in the Joint Committee Report based upon the Inspection of the Site on 05.09.2022.

6. The Joint Committee in terms of the aforesaid Inspection done in the Joint Committee Report had made certain Observations along with the Recommendations.

OMAXE LIMITED
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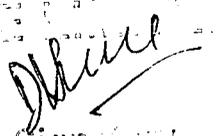
7. The Response/ Reply in compliance of the Order passed by this Hon'ble Tribunal on 24.11.2022 by the Respondent No.5, Omaxe Limited, to the Recommendations made by the Joint Committee Report is as follows:

S. NO.	RECOMMENDATIONS	RESPONSE
1.	The Management of the Respondent No. 5 Omaxe Limited should immediately take up the Construction of a proper & regular Boundary Wall for the Sewage Treatment Plant.	The Company has installed the Sewage Treatment Plant of Phytoid Technology, which uses certain specific Plants that can absorb nutrients directly from Waste Water and we have erected permanent GI sheets with the grouting of Pipes around STP. We have also planted trees and hedges which after growing up will also work as a boundary wall. Balance area of STP is also covered with grass.

Omaxe Limited

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2.	<p>A separate Pipeline has to be laid for carrying and use of treated sewage from the Sewage Treatment Plant for re-use in gardening/ flushing.</p> <p>As per the EC Conditions Ultra Violet radiation System for disinfection system of treated effluent has to be installed at the Sewage Treatment Plant before the re-use of the treated sewage/ effluent as per the EC Conditions.</p>	<p>The Company is law abiding company and bound by the prescribed norms. Presently there is approx. 50% occupancy in the colony and the discharged water after due treatment is being utilized for irrigation of green areas, parks and berm areas which invariably falls insufficient and the shortfall is made up by arranging water from other sources. As soon as the necessity arise with increase in occupancy rate in the colony, the company shall install/ extend the treated water line.</p> <p>Laying of treated Water Line in Township is in process & approximately one Kilometre Line has already been laid down.</p>
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		Ultra Violet radiation for disinfection system of treated effluent has been installed at the STP.
3.	HSVP has to provide master external sewer system for ultimate connection for discharge of excess treated sewage during rainy season and winter season as occupancy of the colony is increasing day by day with the passage of time.	<p>Part Completion Certificate issued by the Director Town & Country Planning on 28.05.2012 for the reason of the availability of all the Statutory Facilities has approved the Inhabitation of the Omaxe City Township .</p> <p>The said Certificate also directs the Respondent No. 5 Company to make its own arrangement by operating a Sewage Treatment plant for the Sewage Disposal till Haryana Shahari Vikas Pradikaran (HSVP/ HUDA) provides for a connection to discharge the Township Sewage into the Master Sewerage Line.</p>


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		<p>The Respondent Omaxe Limited has already applied on 17.03.2021 to Haryana Shahari Vikas Pradikaran (HSVP/ HUDA) for a connection to discharge the Fifty Percent Treated Water received from the Operational Sewage Treatment Plant of the Omaxe City into the Master Sewerage Line.</p> <p>Admittedly, the Omaxe City has also received the Consent to Operate Certificate from the Haryana State Pollution Control Board on 18.08.2022 in respect of the Operational Sewage Treatment Plant.</p>
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Omaxe Limited

Auth. Signature



		<p>The said Sewage Treatment Plant is based on the Phytoid Technology, which has been duly approved by the National Environment Engineering Research Institute.</p>
4.	<p>The abandoned STP needs immediate cleaning and permanent closure/ dismantling to avoid further collection of water.</p>	<p>A temporary STP was constructed by the Company near Plot No. 612 which after construction of the main STP, had been closed by the Company permanently. The sewer line has been connected with the main STP. The STP was not filled with the sewage, only due to rainy season the rain water was accumulated at the top of the temporary STP. Now the Company has cleaned the accumulated water from the pits and the pits have been permanently</p>

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		filled with soil in order to kill the issue for ever.
5.	The capacity of existing STP has to be got certified by the reputed institution and future expansion of STP is also required keeping in view of increase in the occupancy day by day.	The present installed STP is of adequate 1000 KLD capacity to cater to the requirement as per current occupancy which is approx.50%. Presently, approx. 500 KLD waste water is being discharged after treatment, the Company will expand the capacity of STP state-wise in proportion with increase in occupancy and keeping in view the present growth ratio in the occupancy, it is presumed that the colony would achieve 100% occupancy within next 10 years. As per approved service estimate by the Directorate, Town & Country Planning, Haryana,


DBhall
 Director
 Town & Country Planning, Haryana

		Chandigarh the company shall install STP of required capacity and the present STP capacity certification has also been submitted along with the reply dated 21.11.2022 to the Joint Committee.
6.	The accumulated untreated sewage near Omaxe Heights (Group Housing) also need immediate cleaning.	The Company has already handed over the Group Housing Society to the Residents Welfare Association (RWA) two years ago. The RWA has already connected the group housing society's sewer water line into main sewer line of Omaxe City and the sewer water is treated at the STP of Omaxe City. The Municipal Council, Palwal has laid a line which was passing through the Omaxe City and during excavation,



 Author.

		<p>the sewer pipe of Group Housing was damaged and hence due to leakage, the water was accumulated which was disposed and the line was got repaired immediately thereafter the line is appropriately working and the affected area is being got cleaned and sanitized by the RWA.</p> <p>Area of accumulated untreated sewage near Omaxe Heights (Group Housing) has already been cleaned.</p>
7.	A mechanism has to be developed by the maintenance agency of the colony to ensure regular cleaning of roof top rain	Cleaning of Rain Water harvesting pits & connecting gully traps have already been started.

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	water connecting gully traps and rain water harvesting bore well pits for re-charge of ground water aquifer.	
8.	HSVP has to provide external storm drainage system for ultimate connection of disposal of rain water of this colony Omaxe City under the provision of EDC as occupancy is increasing day by day.	The said Recommendation is to be resolved by the HSVP.
9.	A team has to be put on the job with immediate effect by the maintenance agency of the Omaxe City to locate the fault of intermixing sewer line with carrier pipelines of roof top rain water collection gully trap to RWH pits.	After thorough inspection at the site by the construction and the Maintenance Teams it is not found anywhere that sewer lines and storm lines are interconnected in any Area of the Township.
10.	The cleaning of existing sewerage system is immediately required to clear the blockages with the help of sewerage cleaning machines as lot of construction activities are going in the colony to ensure the	The sewer line whenever gets overflowed due to silt accumulated therein or due to the accumulation of debris in manhole while raising construction by the

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	<p>smooth flow of sewer line to the STP in addition to measures suggested at serial no. 1.</p>	<p>residents of the colony, the same is cleaned immediately by the maintenance agency. It is further submitted that the sewer and storm line laid in the colony is cleaned routinely from time to time.</p> <p>The Maintenance Agency has cleaned all the said Lines.</p> <p>The Maintenance Agency immediately cleans any of the lines, which are found to be choked.</p>
11.	<p>Sufficient capacity Organic waste converter is required to be installed for treatment of collected bio-degradable garbage/ waste (wet waste).</p>	<p>At present Omaxe City has constructed 18 pits for composting wet garbage.</p> <p>Further, if more pits are required in future, the same shall be provided for immediately.</p>

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12.	For segregated dry waste, a regular mechanism have to be developed in co-ordination with Municipal Council, Palwal for regular lifting/ disposal of collected dry waste from the Waste segregation yard of the colony.	Omaxe City has already developed a garbage yard for segregating of dry and wet garbage, after segregating the same the remaining waste is being taken away by the Municipal Corporation, Palwal. Thereafter, the remaining waste is disposed off by the Maintenance Agency immediately.
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8. It is a matter of Record that the aforesaid Response/ Reply has also been submitted vide a Letter dated 14.09.2022 before the Joint Committee and the same is annexed and marked as Annexure-R/5 to the Joint Committee Report.
9. The Respondent No. 5/ Omaxe Limited has executed several Projects successfully throughout the Country and the same also performing exceptionally well. It is most humbly submitted herein that the entire "Omaxe City" Township Project has been lawfully executed by sincerely abiding by the Sanctioned Lay Out Plans under the Building Bye-Laws, Statutory Compliances, etc. However, the Recommendations made shall also be implemented within the required time schedule for the same.



In view of the Facts & Circumstances mentioned herein-above, it is most respectfully prayed that the Respondent No. 5 Omaxe Limited is always ready & willing to sincerely resolve any of the grievances that may be raised relating to the Sewage Disposal of the Township "Omaxe City". The Respondent No. 5 while maintaining the Highest Business Standards relating to the Quality & Performance also undertakes to submit to the lawful command of this Hon'ble Tribunal.

OMAXE LIMITED


Auth. Signatory

RESPONDENT/ OMAXE LIMITED



TARUN SHARMA,
ADVOCATE FOR THE RESPONDENT/ OMAXE LIMITED,
ENROLMENT NO. D/124/95,
340, BLOCK-I, LAWYERS CHAMBERS,
DELHI HIGH COURT,
NEW DELHI 110 003.

NEW DELHI,
22.12.2022.

MOBILE NO. 98 110 27856
E.:tarunsharmalawoffice@yahoo.co.in

BEFORE THE NATIONAL GREEN TRIBUNAL:

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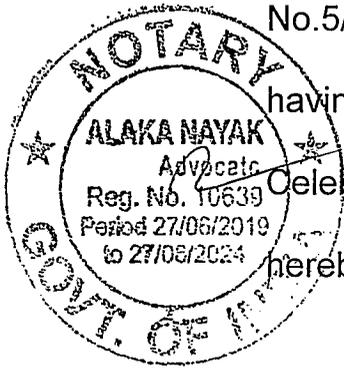
VERSUS

STATE OF HARYANA & OTHERS

.....RESPONDENTS

AFFIDAVIT

I, Digamber Dutt Sharma, Son of Shri Keshav Dutt , Age about 48 Years, being the Authorized Representative of the Respondent No.5/ Omaxe Limited, vide the Board Resolution dated 01.09.2022, having its Registered Office at: Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon, Haryana 122 001, do hereby solemnly affirm & declare as under:



1. My Counsel under Instructions has drafted the accompanying Response/ Reply on behalf of the Respondent No.5/ Omaxe Limited in compliance of the Order passed by this Hon'ble Tribunal on 24.11.2022.

OMAXE LIMITED
[Signature]
 Auth. Signatory

2. I say that the Contents of the aforesaid Response/ Reply has been found to be True & Correct to my Knowledge, the same are also based on the Record available. Nothing contained therein is false.

OMAXE LIMITED

Auth. *[Signature]*

DEPONENT

Abdul self
I identified the deponent who has signed in my presence.

VERIFICATION:

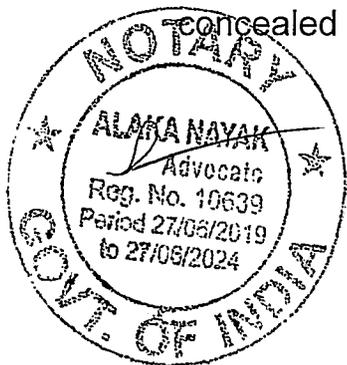
22 DEC 2022

Verified at New Delhi on this 22nd day of December, 2022, that the Contents of my above Affidavit are True & Correct to my Knowledge. Nothing stated therein is wrong and also nothing material has been concealed there from.

OMAXE LIMITED

Auth. Signatory *[Signature]*
DEPONENT

22 DEC 2022



CERTIFIED THAT THE DEPONENT
Shri/Smt./Kni.....
S/o, W/o R/o.....
Identified by *Abdul Au*
Has solemnly sworn before me at
Delhi on
That the contents of the affidavit which
have been read & explained to
him are true & correct to his knowledge

[Signature]
NOTARY

12/22/22, 5:06 PM

Yahoo Mail - ORIGINAL APPLICATION NO 79 OF 2022 RADHEY SHYAM & OTHERS VERSUS STATE OF HARYANA & O...

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ORIGINAL APPLICATION NO 79 OF 2022 RADHEY SHYAM & OTHERS VERSUS STATE OF HARYANA & OTHERS RESPONSE
IN TERMS OF THE ORDER DATED 24 11 2022 ON BEHALF OF RESPONDENT 5 OMAXE LIMITED (1)

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From: TarunSharma LawOffice (tarunsharmalawoffice@yahoo.co.in)

To: radhu36radhu36@gmail.com

Date: Thursday, 22 December, 2022 at 05:06 pm IST

Regards,

For Tarun Sharma Law Office.

LAW CHAMBERS: 340, Block-I, Lawyers Chambers, Delhi High Court, New Delhi 110 003.

LAW OFFICE: A-336, Defence Colony, New Delhi 110 024.

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ORIGINAL APPLICATION NO 79 OF 2022 RADHEY SHYAM & OTHERS VERSUS STATE OF HARYANA & OTHERS RESPONSE IN TERMS OF THE ORDER DATED
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PROOF OF SERVICE
